

आयकर अपीलिय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1319/PUN/2017

निर्धारण वर्ष / Assessment Year : 2012-13

Anand Construction,
26A, Somwar Peth,
Pune – 411001

PAN : AAGFA9480Q

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward – 12(1), Pune

.....प्रत्यर्थी / Respondent

Assessee by : Ms. Ankita Somani
Revenue by : Shri Mahadevan AMK

सुनवाई की तारीख / Date of Hearing : 23-09-2019

घोषणा की तारीख / Date of Pronouncement : 24-09-2019

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

This appeal by the assessee against the order dated 24-03-2017 passed by the Commissioner of Income Tax (Appeals)-10, Pune for assessment year 2012-13.

2. The assessee has filed an application dated 23-09-2019 to withdraw the appeal. The relevant extract of the application reads as under :

"We refer to the above captioned appeal filed by the Appellant against the order dated March 24, 2017 passed under section 143(1) of the Income-tax

Act, 1961 ('the Act') by Commissioner of Income Tax, (Appeals), Pune-10 ('Ld. Assessing Officer').

In relation to the same, it is submitted that the Office of the Pr. Commissioner of Income Tax - 4, Pune, in accordance with the instructions of the High Court has passed an order on March 26, 2018 u/s. 264(1) of the Act stating that the order passed u/s. 143(3) r.w.s. 147 dated 29.12.2017 is erroneous and has set aside the assessment order. Accordingly, the appeal filed has become infructuous. Hence, the appellant wishes to withdraw the above appeal. The inconvenience caused is very much regretted."

3. The ld. DR, Shri Mahadevan AMK has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the written request made by the assessee/appellant the appeal is dismissed as withdrawn.

Order pronounced in the open court on 24th September, 2019.

Sd/-
(Anil Chaturvedi)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 24th September, 2019

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)-10, Pune
4. The Pr. Commissioner of Income Tax-4, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune